**CENTRAL ELECTRICITY REGULATORY COMMISSION**
**NEW DELHI**

**Petition No. 258/MP/2024**

| | | |
|---|---|---|
| Subject | : | Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 Inter - alia seeking payment of Rs. 9,72,00,000/ - and Rs. 96,48,000/ - unlawfully withheld by the Respondents with interest. |
| Petitioner | : | TPTCL |
| Respondent(s) | : | APPCC & Ors. |
| Date of hearing | : | **6.11.2026** |
| Coram | : | Shri Jishnu Barua, Chairperson<br>Shri Ramesh Babu V., Member<br>Shri Harish Dudani, Member<br>Shri Ravinder Singh Dhillon, Member |
| Parties Present | : | Shri Venkatesh, Advocate, TPTCL<br>Shri Vedant Choudhary, Advocate, TPTCL<br>Ms. Priya Dhankar, Advocate, TPTCL<br>Shri D. Abhinav Rao, Advocate, Telangana Discoms<br>Shri Abhishek Das, Advocate, Telangana Discoms<br>Shri Rudrajit Ghosh, Advocate, APDCL |

**Record of Proceedings**

The matter was called out for a hearing in hybrid mode.

2. During the hearing, learned counsel for the Petitioner submitted that the matter had earlier been heard at length on merits. However, in view of the jurisdictional issue, the learned counsel requested that the matter be listed towards the end of January or in February 2027, as the Hon'ble Supreme Court is also seized of a similar jurisdictional issue and further clarity may emerge in the meantime.

3. The learned counsels for the Respondents submitted that they had already filed their written submissions on the issue of jurisdiction in compliance with the Commission's directions.

4. The Petition shall be listed for hearing on **4.2.2027.**

**By order of the Commission**

***Sd/-***
**(Vipan Sharma)**
**Deputy Chief (Law)**